

16. Sugauli, Distt. Champaran.

(d) the action proposed to be taken to dispose of the remaining complaints?

17. Barachakia, Distt. Champaran.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C.LENKA): (a) 461

18. New Savan, Distt. Siwan.

19. Pachrukhi, Distt. Siwan.

(b) 426

20. Siwan, Distt. Siwan.

21. Mirganj, Distt. Gopalganj.

(c) and (d): The remaining 35 cases are mostly recent ones. In those cases appropriate action will be taken based on the results of investigations and in the cases of Gazetted Officers in consultation with the Central Vigilance commission.

22. Sidhwalia, Distt. Gopalganj.

23. Sasa Musa, Distt. Gopalganj.

24. Gopalganj, Distt. Gopalganj.

(English)

25. Marhowrah, Distt. Saran

Seminar on Environmental Audit

26. Gararu, Distt. Gaya.

6039 SHRI SHRAVAN KUMAR PATEL: Will the Minister of ENVIRONMENTAL AND FORESTS be pleased to state:

27. Wansaliganj, Distt. Nawadah.

28. Dalmianagar, Distt. Sahabad.

(a) whether a Seminar on the need for introducing Environmental Audit in respect of industries was held in New Delhi in February, 1993;

29. Banmenkhi, Distt. Purnea.

30. Bihta, Distt. Patna.

(b) if so, the observations and the suggestions made therein; and

Complaints from M.Ps

6038. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of RAILWAYS be pleased to state:

(c) the reaction of the Government thereon?

(a) the total number of complaints received by his Ministry (railway Vigilance) from the Members of Parliament during the last three years;

(b) the total number of cases on which action has been taken;

(c) the number of cases in which no action has been taken so far and the reasons therefor; and

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c) Government do not have information regarding a seminar on the need for introducing environmental audit, held in February, 1993. However, a Notification has been issued under which all the industries which are required to take consent authorization or both, are required to submit an environmental statement in the prescribed form to the respective state pollution Control Board beginning May 1993. A scheme has been initiated